

should not be extended further.

II. *Station Superintendent, Delhi Main.*—The complaint received from an M.P. was also investigated by the Northern Railway Vigilance. However, none of the allegations levelled against the officer was substantiated. Hence this case was closed in consultation with the Central Vigilance Commission.

Loss of Production in Steel Foundry in C.L.W.

5702. SHRI ROBIN SEN: Will the MINISTER OF RAILWAYS be pleased to state:

(a) whether Government are aware that there is a serious loss of production in steel foundry section in C. L. W. during May, 1977;

(b) if so, what is the actual man hours involved and money value of the said losses;

(c) whether any responsibility has been fixed up for this loss and causes thereof investigated; and

(d) if so, the results thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) There was no loss of production in the Steel Foundry Section of C.L.W. during May, 1977. Production of steel castings during May 1977 was 480 tonnes of good castings as against 400 tonnes produced during corresponding month of May 1976.

(b) to (d). Do not arise.

जयपुर मेटल्स एण्ड इलेक्ट्रिकल्स, जयपुर

5703. श्री भानु कुमार शास्त्री : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जयपुर मेटल्स एण्ड इलेक्ट्रिकल्स, जयपुर, राजस्थान के चेयरमैन तथा कम्पनी के अन्य निदेशकों ने बड़ी मात्रा में धनराशि का दुरुपयोग

करके कम्पनी की स्थिति को कमजोर बना दिया है; और

(ख) यदि हां, तो सरकार कम्पनी के चेयरमैन तथा निदेशकों के विरुद्ध क्या कार्यवाही कर रही है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शान्ति भूषण) : (क) कम्पनी के कार्य-कलापों के कुप्रबन्ध के आरोप युक्त शिकायतें प्राप्त हुई हैं ।

(ख) (1) इस कम्पनी की लेखा-बहियों का, कम्पनी अधिनियम, 1956 की धारा 209क के अन्तर्गत निरीक्षण किया जा रहा है ।

(2) इस कम्पनी द्वारा निमित्त वस्तुओं के उत्पादन की मात्रा में अत्यधिक कमी की दृष्टि से, जिसके लिए कोई स्पष्ट औचित्य नहीं है, केन्द्रीय सरकार ने, मामले की परिस्थितियों की जांच के लिए, उद्योग (विकास एवं विनियम) अधिनियम, 1951 की धारा 15 के अन्तर्गत एक समिति नियुक्त की है ।

(3) श्री आर० आर० कमानी ने कम्पनी के अध्यक्ष के रूप में कार्य करना बन्द कर दिया है एवं उनके स्थान पर राजस्थान सरकार के एक वरिष्ठ अधिकारी श्री वी० वी० एल० माथुर को अध्यक्ष के पद पर नियुक्त किया गया है । राजस्थान सरकार के दो और वरिष्ठ अधिकारियों को भी कम्पनी के अतिरिक्त निदेशकों के पदों पर नियुक्त किया गया है ।

Change in Location of Oil Refinery at Mathura

5704. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Oil Refinery Factory of Mathura is being considered for transfer to some other place;

(b) whether the earlier suggestions to establish this factory at Gwalior or Morena will be reconsidered; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir.

(b) and (c). Do not arise.

Repair of a Gun in Sindri Fertilizer Corporation

5705. **SHRI A. K. ROY:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether a gun was being repaired unauthorisedly in the workshop of Instrument department of Sindri Unit of Fertilizer Corporation India Ltd. on 7th July, 1977 at about 3.30 P.M.;

(b) whether the gun was repaired at the verbal instruction of Shri S. D. Gupta (Additional Chief Engineer) and Shri Naresh Sharma and was later on seized by the CSIF;

(c) whether discovery of gun in the workshop created agitation among the workmen; and

(d) if so, (i) to whom the gun belonged, (ii) how did the gun enter the factory, (iii) who were responsible for this illegal act and what steps were taken against them?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (d). An old toy air-gun (which does not need licence) belonging to Shri S. R. Pandey, Deputy General Manager, Fertilizer Corporation of India, Sindri was taken inside the factory on a written requisition of Shri Pandey and duly authorised by CISF personnel at gate for examining its trigger mechanism which was broken. Minor private jobs inside the factory are allowed on chargeable basis.

The trigger mechanism of the air gun was examined by one Shri Naresh Sharma under the verbal instructions of Shri J. D. Gupta, Additional Chief Engineer. The air gun was taken by CISF personnel and later, returned to the owner. This incident did cause some agitation among workers.

Family Pension Scheme for Employees who retired before 1-1-1964

5706. **SHRI R. K. MHALGI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway employees who retired after 1st January, 1964 only get the benefit of Family Pension;

(b) whether it is also a fact that the employees who retired before 1st January, 1964 have requested the Ministry a number of times to make them eligible for the benefit of the said family pension scheme; and

(c) what is the Government's response to the said request?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No.

(b) Yes.

(c) The Pension Scheme applicable to railway employees is based on the scheme applicable to other Central Government departments which is controlled by the Ministry of Finance. That Ministry have considered the above demand and it has not been found possible to concede the same.

Contracts awarded to Porters Co-operative Labour Contract Society Limited, Allahabad and Delhi Division

5707. **SHRI SUBHASH AHUJA:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 4032 on the 19th July, 1977 regarding goods/parcel handling contracts awarded to